

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 17th day of February, 2006.

HON'BLE MR. A.K. BHATNAGAR, MEMBER- J
HON'BLE MR. D.R. TIWARI, MEMBER- A.

CIVIL CONTEMPT PETITION NO. 143 OF 2005

Chandraseet, S/o Sri R.C. Kureel, R/o 115/36-B,
Bhagwanpur Purani Basti, Post- Rawatpur,
Kanpur Nagar.

.....Applicant

VE R S U S

1. Sri Naveen Verma, Air Officer Commanding,
402, Air Force Station, Chakeri, Kanpur.
2. Sri R.S. Chaturvedi, Air Officer Commanding,
Maintenance, Headquarter, Nagpur.

.....Respondents

Present for the Applicant:

Sri R.N. Pandey (not present)

Present for the Respondents :

Sri S. Srivastava

ORDER

BY HON'BLE MR. A.K. BHATNAGAR, JM

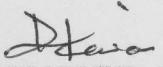
This contempt petition has been filed for punishing the respondent
for willful disobeying the order dated 10.12.2004 passed by the Tribunal
in O.A No. 561/03, whereby the respondents were directed to reinstate
the applicant. Counsel for the respondents has filed an Affidavit of
compliance in this case before the Registry on 06.02.2005, which is
available on record. He invited our attention to paragraph 9 of the
Affidavit and submitted that the applicant has been reinstated in
compliance of the order dated 10.12.2004 passed in O.A. No. 561/03

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and he has joined his duties w.e.f. 14.11.2005. A letter of compliance dated 14.11.2005 has been filed as Annexure-1 to the Affidavit.

2. We have heard counsel for the respondents and perused the records available before us including the letter of compliance dated 14.11.2005 and we are satisfied with that the order passed by the Tribunal dated 10.12.2004 has duly been complied [✓] and nothing remains ~~none~~ to be adjudicated upon.

3. Accordingly the Contempt Petition is dismissed and notices issued are hereby discharged.


MEMBER-A.


MEMNER-J.

/ANAND/